## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

## Pollution in States

3721. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that backward States like Odisha, Jharkhand, Chhattisgarh and West Bengal are attracting more investments;
- (b) whether any effective measures are being taken to control the air and water pollution in these States;
- (c) whether Government has received any complaint in this regard in Odisha;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The States like Odisha, Jharkhand, Chhattisgarh and West Bengal have laid down respective State industrial policies to attract investment. The investment/industrial projects are subjected to environmental clearances as per the category of the projects in accordance with the Environmental Impact Assessment Notification, 2006. Such projects are considered by the Central and State Environmental Impact Assessment Authorities. The State Pollution Control Boards under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 monitor the implementation of compliance of the stipulated conditions. As informed by the Central Pollution Control Board, it has not received any complaint from Odisha.

## EIA Notification of 2006

3722. SHRI A.A. JINNAH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the calculation of built up area includes areas which are 'open to sky' viz., roads, pavements etc. as per the amendment dated 4 April, 2011 to EIA Notification of 2006;
  - (b) if so, the details thereof; and